

ITEM NO.48

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 9942/2019

(Arising out of impugned final judgment and order dated 18-12-2018 in CCN No. 4810/2014 passed by the High Court Of Judicature At Allahabad)

MADHAV RAM (DECEASED)

Petitioner(s)

VERSUS

PATANJALI BHARDWAJ & ANR.

Respondent(s)

(IA No. 114426/2020 - APPLICATION FOR PERMISSION)
WITH
SLP(Cr1) No. 9945/2019 (II)

SLP(Cr1) No. 825/2022 (II)
(IA No. 63675/2022 - GRANT OF BAIL)
IA No. 93889/2022 - INTERVENTION/IMPLEADMENT)

Date : 05-09-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Parties(s) Mr. Siddarth Luthra, Sr. Adv.
 Mr. M.Z. Chaudhary, Adv.
 Mr. Syed Imtiyaz Ali, Adv.
 Mr. Ali Safeek Karooqui, Adv.
 Mr. ARvind Kumar Kanva, Adv.
 Mr. Aftab Ali Khan, AOR

Mr. T. N. Singh, AOR
Mr. Vikash R. Singh, Adv.
Mr. Rajshree Singh, Adv.
Mr. Umang Tripathi, Adv.

Mr. Sanjay Kumar Tyagi, AOR
Mr. Abhishek Choudhary, Adv.
Mr. Kamal Kumar Pandey, Adv.
Ms. Aakansha Singh, Adv.
Mr. Ajay Kumar Pandey, Adv.

UPON hearing the counsel the Court made the following

O R D E R

For the reasons mentioned in the application, the application (I.A. No. 93889 of 2022 in SLP(Crl.) No. 825 of 2022) for impleadment is allowed.

Cause title be amended accordingly.

Leave granted.

Liberty is granted to the appellants to apply for bail after completion of 10 years of sentence period.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)